

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 479/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of tariff of 2001-04, 2004-09 and 2009-14 (ii) truing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for Asset – (a) 400 kV Jeypore- Gazuwaka transmission line along with associated bays; and Asset – (b) 500 MW HVDC back to back stations at Gazuwaka under Gazuwaka HVDC back to back project in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit tariff forms for both the assets in excel format for 2014-19 tariff period.
- b) Reasons for not combining the assets in 2014-19 tariff period. Submit the revised forms for combined assets for 2014-19 and 2019-24 tariff periods.
- c) Submit computation of revision of tariff of 2001-04, 2004-09 and 2009-14

tariff periods in Excel linked format

- d) Whether any of the asset covered in the instant petition has been decapitalized/ asset not in use during 2014-19 and 2019-24 periods? If yes, provide the details such as date of decapitalization/asset not put to use, gross block and cumulative depreciation till the date of de-capitalization. Also, submit form – 10B.
- e) Clarify the scope of work covered in the instant petition. Whether the entire scope of work defined has been completed and whether the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer